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**TELECOM DISPUTES SETTLEMENT & APPELLATE TRIBUNAL
NEW DELHI**

Dated 10th March, 2016

Telecommunication Petition No. 167 of 2015

Idea Cellular Ltd. ...Petitioner
Versus
Union of India ...Respondent

Telecommunication Petition No. 179 of 2015

M/s Vodafone Spacetel Ltd., New Delhi ...Petitioner
Versus
Union of India ...Respondent

Telecommunication Petition No.246 of 2015

M/s Reliance Telecommunications Ltd. Petitioner
Vs.
Union of India ...Respondent

BEFORE:

**HON'BLE MR. JUSTICE AFTAB ALAM, CHAIRPERSON
HON'BLE MR. KULDIP SINGH, MEMBER
HON'BLE MR. B.B. SRIVASTAVA, MEMBER**


For Petitioners : Dr. A. M. Singhvi, Sr. Advocate
Mr. Navin Chawla, Advocate
Ms. Sakshi Chamoli, Advocate

For Respondent : Mr. S. S. Shamsery, Advocate
Mr. Vikas Malik, Advocate

ORDER

These three petitions arise in the same set of facts and circumstances as Telecommunication Petition No.163 of 2015 (M/s Bharti Airtel Ltd. Vs. Union of India) which is allowed by the judgment and order dated 10.03.2016.

These three petitions are accordingly allowed for the same reasons and in the same terms as Telecommunication Petition No.163 of 2015.


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(Aftab Alam)
Chairperson
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(Kuldip Singh)
Member
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(B.B. Srivastava)
Member